

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**CORAM:**

**IB NO. (IB) 334 (ND)/2017**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017**

**NAME OF THE COMPANY:** M/s Mitin Gupta Vs. M/s Applied Electro  
Magnetics Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

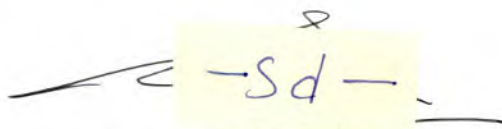
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner (s):	Mr. M.P. Sahay, Advocate Ms. Priyanka Ghorawat, Advocate		
	For the Respondent(s):	Mr. Ashwarya Sinha, Advocate Mr. Girik Bhalla, Advocate		

**ORDER**

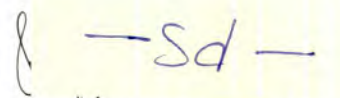
Ld. Counsel for the Petitioner is present.

The Respondent submits that the Corporate Debtor is in the process of settling the claim made by the Operational Creditor and seeks some time to file the MOU recording the terms of the settlement. One week's time is granted for the said purpose, failing which the Company Petition would be taken up for final hearing on 4<sup>th</sup> October, 2017.

In the meanwhile, the Petitioner is permitted to file Rejoinder, if any, to the reply filed by the Corporate Debtor.



**(S. K. Mohapatra)  
Member (T)**



**(R. Varadharajan)  
Member (J)**

(Lekh Raj Singh)